

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.8596/2016

Sh. Malkhan Singh Tyagi

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - Sh. Manish Tanwar, Counsel for plaintiff.

None for defendant.

Matter is listed for final arguments. In the absence of other counsel, arguments could not be heard. Accordingly, matter is being adjourned.

Put up for the purpose fixed on 22/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.8444/2016

Sh. Hari Singh

Plaintiff

Versus

Sh. Om Prakash

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None for plaintiff.

Sh. Phool Kumar Singhania, Ld. Counsel for defendant no.2

Matter is listed for final arguments. In the absence of other counsel, arguments could not be heard. Accordingly, matter is being adjourned.

Put up for the purpose fixed on 22/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.11280/2016

Ashok Kumar Mittal

Plaintiff

Versus

Santosh Kumari

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - Sh. J.P. Singh, counsel for plaintiff.

None for defendant.

Matter is listed for final arguments. In the absence of other counsel, arguments could not be heard. Accordingly, matter is being adjourned.

Put up for the purpose fixed on 22/10/2020.

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Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.07/08/2020

At 11.15 A.M.

At this stage, Sh. Sanyam Tandon, counsel for defendant no.2 & 3 joined the video conferencing and he has been apprised with the proceedings and the next date of hearing.

Put up for purpose fixed on 22/10/2020.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.13299/2016

Sh. Brahm Singh

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None for plaintiff.

Sh. Tushal Datta, counsel for defendant/DDA.

Sh. Dhiraj Madan, counsel for Delhi Government.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.93681/2014

Sh. Manish Bhatia

Plaintiff

Versus

Ms. Nirupma Mathur

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 21/10/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.276/2017

Sh. Chiraguddin

Plaintiff

Versus

Sh. Avjit Gupta

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.266/2018

Sh. Ishwar Singh

Plaintiff

Versus

Sh. Rupesh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1078/2018

Sh. R.S. Aggarwal

Plaintiff

Versus

Sh. Hem Raj Sharma

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 21/10/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.356/2017

Sh. Satnam Singh

Plaintiff

Versus

Manohar Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.810/2019

Sh. Mukesh Trehan

Plaintiff

Versus

Ms. Manikanta Spraye and Spare Parts

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1020/2019

Sh. Ramesh Kumar

Plaintiff

Versus

Ms. Parminder Kaur

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1082/2019

Fabcott India

Plaintiff

Versus

Leenon Tailors & Drapers

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.209/2019

Sh. Sunil Arora

Plaintiff

Versus

Anil Arora

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1767/2019

Ms. Gayatri Kathuria

Plaintiff

Versus

Sh. Naveen Kachru

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.716/2018

Sh. Sardar Paramjit Singh

Plaintiff

Versus

Sh. Keshav Yadav

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.6840/2016

Raghunandan Saran Ashok Saran, HUF

Plaintiff

Versus

M/s Pearey Lal Sons (P) Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

An application has been moved on 06/08/2020 electronically by Sh. Ashok Saran i.e. the Karta of the plaintiff HUF for exemption from physical or virtual appearance due to Covid-19 situation.

Further, also nobody joined for the purpose of video conferencing on behalf of defendant. Hence, matter cannot be heard.

Put up for the purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29452/2016

Raghunandan Saran Ashok Saran, HUF

Plaintiff

Versus

M/s Pearey Lal Sons (P) Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

An application has been moved on 06/08/2020 electronically by Sh. Ashok Saran i.e. the Karta of the plaintiff HUF for exemption from physical or virtual appearance due to Covid-19 situation.

Further, also nobody joined for the purpose of video conferencing on behalf of defendant. Hence, matter cannot be heard.

Put up for the purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.08/2019

Sh. Sunil Arora

Plaintiff

Versus

Anil Kumar Arora

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Sh. Dalbir

Plaintiff

Versus

Sh. Kulvir & Others

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Ms. Sunita Gulia, proxy counsel for Sh. Satvir Singh Gulia, counsel for plaintiff.

Ms. Sunita Gulia appears as a proxy counsel in this case and she states that the main counsel i.e. Sh. Satvir Singh Gulia is not available today.

At request the matter is being adjourned for consideration on 14/08/2020.

Let the complete original paper book be filed in physical form in court within three days from today.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Ms. Tajinder Kaur

Plaintiff

Versus

M/s Lamba Enterprises Pvt. Ltd. & Another

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. Ravi Chawla, counsel for plaintiff.

The present suit has been filed seeking possession, recovery of rent, mesne profits and permanent injunction. In Para-13 of the plaint it is stated that for the purpose of relief of possession court fees of Rs.20/- is fixed and paid. Further for the relief of recovery of rent the suit has been valued at Rs.10,11,364/- on which court fees of Rs.12,220/- is paid.

The valuation of the present suit is beyond the pecuniary jurisdiction of this court. After advancing some arguments on the point of consideration, Ld. Counsel for the plaintiff states that the plaint may be returned.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for further proceedings on 14/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. _____/2020

Ms. Daljeet Kaur

Plaintiff

Versus

Sh. Jagjit Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. Namandeep Singh, counsel for plaintiff.

After some arguments on the point of consideration, Ld. Counsel for plaintiff has sought to withdraw the present suit and file it afresh in the court having appropriate jurisdiction.

Let an appropriate application in this regard be filed within a week from today.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for further proceedings/withdrawal of the suit on 22/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.867/2019 Pending in the court of Ld. CJ.-03, West, THC,
Delhi**

Sh. Virender Singh Anand

Plaintiff

Versus

Sh. Iqbal Singh & Another

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - Sh. Tarun Soni, counsel for DH.

Fresh application received in already pending execution petition bearing No.867/2019 in the court of Sh. Robinjeet Singh, the then Ld. Civil Judge-03, West, Tis Hazari Court, Delhi.

The application is filed seeking appointment of Bailiff to break open the locks of the suit property.

Such orders cannot be passed due to the prevalent pandemic as Bailiffs are not being appointed currently for execution purposes.

Put up alongwith the execution file in the concerned court on 18/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

Acting as link court of CJ-03, West, THC, Delhi

dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.528/2019

R.K. Enterprises

Plaintiff

Versus

Superintending Engineer & Another

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Present: - None for plaintiff.

Ms. Gauri Puri, counsel for defendant.

Ld. Counsel for defendant stated that arbitration proceedings have already been initiated and the arbitrator has been appointed by the defendant in terms of the agreement.

Matter was listed for arguments on the pending application U/S 8 of the Arbitration and Conciliation Act, 1996.

Since none appeared for the plaintiff, matter is being adjourned to 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. _____/2020

Ms. Anupama & Another

Plaintiff

Versus

Sh. Arun & Others

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:07/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi.
Let it be checked and registered.

Present: - Sh. Amit Madan, counsel for plaintiffs. (Mobile No.999965337 and E-Mail ID – 88.amadaan@gmail.com)

Sh. Hitesh Kumar Bagri, counsel for defendant no.1 & 2.
(Mobile No.9711101306 and E-Mail ID – hitesh.bagri@yahoo.com)

Vide order dt.29/07/2020 passed by the Ld. District & Sessions Judge, West, the matter was assigned to the court of Ld. SCJ for appropriate orders. Vide order dt.25/07/2020 passed by Ld. ADJ-04, West, the present suit was placed before the Ld. District & Sessions Judge, West as the value of the amended suit was lessor then the pecuniary jurisdiction of the court of Ld. ADJ. It was further recorded that the possession of the suit property including its keys has been handed over by defendant no.1 & 2 to the plaintiffs on 20/07/2020.

Both the counsels have jointly submitted that there is strong possibility of settlement in the present case. In these circumstances, it is appropriate to place the present matter before the Lok Adalat to be held tomorrow i.e. 08/08/2020.

At request matter be taken up before the Lok Adalat i.e. on 08/08/2020 at 11.00 A.M. Parties are also directed to remain present during the virtual Lok Adalat proceedings.

It is clarified that in case of failure of Lok Adalat, let written statement and reply be filed as per the time stipulated by law.

Put up for further proceedings on 26/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.07/08/2020